



2026:AHC:14600

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 578 of 2026

Santosh Kumar Shivhare And 4 Others

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mamta Sen, Pushpendra Singh Niranjan, Rajendra Prasad Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Rajendra Prasad Mishra, learned counsel for the petitioner seeks to withdraw the present writ petition, with liberty to file afresh questioning the order of refixation of salary.
2. Learned Standing Counsel has no objection to the same.
3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 21, 2026

N.S.Rathour

(Vikas Budhwar,J.)